

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1468 /ND/2019

In the matter of :

Nuvoco Vistas Corporation Ltd

.. PETITIONER

Vs.

DVS Infrastructure (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 31.7.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Gaurav Bahl, Advocate

For the Respondent/Corporate Debtor :Mr. Praveen Rao, Advocate

ORDER

Learned Counsel for the petitioner is present. Upon notice, the Corporate Debtor is being represented by Mr. Praveen Rao, Advocate, who undertakes to file Vakalatnama and also to file reply. Let the same be complied by the Corporate Debtor and reply be filed within 10 days time from today.

Post the matter on 04.9.2019.

-sd-

(K.K. VOHRA)
MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit